

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-106(PB)/2018

IN THE MATTER OF:

**M/s. Ahluwalia Contracts (India) Ltd.
v.**

.... APPLICANT / PETITIONER

M/s. Umang Realtech Pvt. Ltd.

.... RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.02.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**Sh. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s):-

For the Respondent(s):-

ORDER

Even on the second call, no one has put in appearance in support of the Appeal.

In the interest of justice, hearing is deferred to 23rd February, 2018.

Sd/-

**(M. M. KUMAR)
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)
MEMBER(TECHNICAL)**